RISE IN PAY-SCALES AND IMPROVEMENT IN SERVICE CONDITIONS OF JUDGES

*308 SHRI MAHITOSH PURAKA-YASTHA KUMARI SHANTA VASISHT SHRI CHITTA BASU SHRI KALYAN ROY

Will the Minister of LAW AND JUSTICF/ विधि और न्याय मत्री be pleased to state

- (a) whether Government have any proposal under consideration to raise the pay-scales and to improve the conditions of service of the Judges of the High Courts in the country.
 - (b) If so, what are the details thereof and
- (c) at what stage that proposal stands at present?

THF MINISTER OF LAW AND JUSTICE/ विधि और न्याय मत्री (SHRI H R.GOKHALF) (a) to (c) A statement is laid on the Table of the House

STATEMENT

- (a) to (c) Two specific proposals were considered by Government to imporve the conditions of service of High Court and Supreme Court Judges 112,
 - (1) To raise the retirement age from 62 to 65 in the case of High Court Judges and consequentially, from 65 to 68 years in the the case of Supreme Court Judges, and
 - (ii) To raise the salaries of Judges by Rs 500/- per month

As the proposals involved constitutional amendments, the leaders of political parties in Parliament were consulted but the consensus of opinion was not in favour of raising the retirement age or the salaries of Judges. The proposal was, therefore, not pursued. Government will, however, consider the whole question afresh at the appropriate time.

At present when a Judge of the High Court avails of leave on full allowances he can get full salary (equal to monthly rate of pay) for the first month of such leave. It has been decided to increase the limit for the diawal of full salary to 45 days as in the case of Judges of the Supreme Court and to extend to the Judge of the Supreme Court and the High Courts the benefit of commuting leave on half

allowances into leave on full allowances upto a period of three months during the entire service as Judge Necessary legislation for the purpose will be introduced in Parhament shortly

At present when a Judge of the High Court is appointed to the Supreme Court, he loses all the leave earned by him as a Judge of the High Court. It is proposed to provide for carry-foiward of such leave upto a maximum of 4 months subject to certain conditions and the necessary legislation for the purpose is being undertaken.

A scheme of Family Pension and Deathcum-retirement Gratuity for Judges appointed from the Bar is also under consideration of the Government

DEMOCRATISATION OF RAILWAY ADMINISTRATION

*309. SHRI PRANAB KUMAR MUKHERJEE SHRI MAHITOSH PURAKA-YASTHA SHRI CHITTA BASU

Will the Minister of RAII WAYS/रेल मंत्री be pleased to state

- (a) whether Government contemplate to initiate steps to democratise the administration of the railways, and
- (b) If so, the details of the steps contemplated '

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS/रेल मंत्रालय में उपमंत्री (SHRI MOHD SHAFI QURESHI)

(a) and (b) Presumbly, by democratisation, the Members have in mind giving opportunity to the railway employees to participate in the management of the Railways

The Railway Labour are already participating in cert un spheres of Railway management activities. The question of extension of these areas is reviewed from time to time and further steps in this connection would be taken as and when considered feasible.